



2026:AHC:48562

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7112 of 2026

Awadh Naresh

.....Petitioner(s)

Versus

Additional Commissioner And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Aprajit Yadav, Krishn Kumar, Shyam Lal Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite parties to notice and keeping this petition pending before this Court. However, in case the opposite parties feel aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.1/Additional Commissioner (Judicial) Prayagraj Division, Prayagraj to decide Case No. 584 of 2025 (Computerized Case No.C202502000000584) (Awadh Naresh vs. Salamulla and others) expeditiously.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.1/Additional Commissioner (Judicial) Prayagraj Division, Prayagraj to decide the aforesaid case ***strictly in accordance with law***

expeditiously from the date of production of certified copy before the Court below but without granting unnecessary adjournment unless there is no legal impediment.

March 9, 2026
P.P.

(Prakash Padia,J.)